

agencies are concerned, I am not in a position to say anything.

SHRI H. C. MATHUR: Is the Government aware of any such efforts and am I to understand that the Government is not aware of such efforts that people are making direct approaches without the consent and permission of Government?

SHRI M. C. SHAH: There is that Investment Corporation on which there was a question and I have already supplied the information to Members of this House.

SHRI B. GUPTA: Is not the Government aware that about two years ago Mr. G. D. Birla went to the United States and carried on negotiation with certain private concerns there for floating what he called a Development Corporation with the participation of American capital and that it was also disclosed that his proposal had sympathy from the Government?

SHRI M. C. SHAH: Two years before? I am not aware of that time.

SHRI B. GUPTA: It seems, Sir, that we are better acquainted with the facts than the hon. Minister.

SHRI M. C. SHAH: Because reports are published in the papers and they read so many papers because they have got enough time to go through all the papers.

SHRI B. GUPTA: You should know your Birlas better than we do. You look after them better.

MR. CHAIRMAN: Order, order.

SHRI B. GUPTA: Is it not a fact that in certain cases at least invitations have been made to private capitalists in the United States of America for investment in our country?

SHRI M. C. SHAH: No invitations have, to my knowledge, been sent by the Government of India or any agency on behalf of the Government of India.

SHRI B. GUPTA: Is the hon. Minister at least aware that the Standard Vacuum Oil Company is functioning in India and investing capital here precisely at the invitation of the Government of India?

SHRI M. C. SHAH: In that case there were negotiations; they wanted to come here and after negotiations they invested their capital.

SHRI S. MAHANTY: May I know if the Government of India have assured any protection to the foreign capital that is being invested in this country against nationalisation?

SHRI M. C. SHAH: I shall require notice for that.

SHRI S. MAHANTY: Sir, the question of notice does not arise. It is a question of policy of which the Government are well aware. My question is whether the Government have at any time assured protection to the foreign capital against nationalisation in this country?

SHRI M. C. SHAH: As I said, I require notice for that. (*Interruptions.*)

MR. CHAIRMAN: Order, order. Question No. 188.

DRAINAGE OF FOREIGN CURRENCY ON PREMIUM INCOME FROM INSURANCE BUSINESS

*188. SHRI S. N. MAZUMDAR (ON BEHALF OF SHRI N. C. SEKHAR): Will the Minister for FINANCE be pleased to state:

(a) the nature and results of action taken to stop the drainage of foreign currency on premium income from fire and marine insurance business in the country;

(b) whether the Executive Committee of the General Insurance Council have examined this question and made any proposals in this regard;

(c) if the answer to part (b) above be in the affirmative, what are the Proposals?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) to (c). So far as primary insurance is concerned, our exchange regulations already provide against avoidable drain of foreign exchange inasmuch as except in certain specialised fields they prohibit such insurance being taken with non-resident companies or in foreign currency. In respect of re-insurance, the matter is still under the consideration of the Executive Committee of the General Insurance Council.

SHRI S. N. MAZUMDAR: What is the answer to part (b)—whether any proposals have been submitted?

SHRI M. C. SHAH: I have said that in respect of re-insurance, the matter is still under the consideration of the Executive Committee of the General Insurance Council.

SHRI B. GUPTA: Sir, you will have noted the answer is very complicated. He has said, 'avoidable drain'. I do not know what is avoidable to them and what is avoidable to others. Anyway, may I ask him whether the Government is aware of certain proposals made by Indian interests engaged in the Insurance industry that huge sums of money are drained out of this country by way of premium on foreign insurance?

SHRI M. C. SHAH: There was once a proposal made by a sub-committee. They made a suggestion to have a re-insurance corporation. That was done by a sub-committee of the Insurance Advisory Committee and that recommendation was being considered. In the meanwhile the Executive Council of the General Insurance Council are just getting all these statistics. After the information is sent to us, we will consider what steps should be taken.

CAPITAL COMPENSATORY ALLOWANCE IN CHANDIGARH

*189. SHRIMATI PARVATHI KRISHNAN (ON BEHALF OF SHRI J. V. K.

VALLABHARAO): Will the Minister for FINANCE be pleased to state:

(a) whether the staff of the various Central Government offices at Chandigarh have made any representation demanding Capital Compensatory Allowance; and

(b) if so, whether Government have considered their demands and whether the demands have been accepted?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) No, Sir.

(b) Does not arise.

MR. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

GRANT OF LOANS BY THE WESTERN REGIONAL COMMITTEE OF THE ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

*190. SHRI V. S. SARWATE: Will the Minister for EDUCATION be pleased to refer to the statement laid in reply to Starred Question No. 525 answered in the Rajya Sabha on the 27th September 1954 and state:

(a) the names of the eighteen persons who submitted applications for aid during 1953-54 to the Western Regional Committee and the names of the seven persons out of them whose applications were recommended by the said Committee to the All India Council for Technical Education for grants;

(b) the reasons why the eleven applications were rejected; and

(c) whether these reasons were communicated by the Committee to the applicants concerned?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) to (c). A